

NOTICE

It is hereby notified for the information of Advocates and parties-in-person, that as a precautionary measure in view of Covid-19, the hearing of urgent matters were conducted via Video Conferencing only when the Advocate/Party-in-person had filed their Praecipes by e-mail. (see Notice dated 04th April, 2020 and Special procedure for hearing exclusively through VC before Virtual Court).

The Praecipes sent through e-mail were accepted only upon filing of the undertaking by the Advocate that he/she will submit hard copy of the proceeding in the Registry, once the normal Court working is restored.

As per aforesaid Special procedure, a permanent Registration number should be given to such filing only after hard copy is submitted as per the rules, once normal Court working is restored.

As per the Notice dated 07th January, 2021 of Registrar (Judicial-I), the Courts take up their extant Judicial assignment physically in their respective Court Rooms. As per the General instructions B(a) of aforesaid Notice, physical filing of all the categories has started with effect from 11th January, 2021.

So the Advocates, Parties-in-person who have filed matters through e-mails along with Praecipes from 04th April, 2020 to 07th January, 2021 are requested to file the hard copies of the matter and comply the undertaking.

By Order